

**Expansion programme for Public Sector refineries**

9365. SHRI C. K. CHANDRAPPAN:  
Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have asked the Indian Oil Corporation to go slow with the expansion of its existing public sector refineries;

(b) if so, whether refinery expansion programme has suffered a jolt as Government decided not to grant more than Rs. 900 crores for the import of crude oil and petroleum products;

(c) whether in view of this decision the expansion work of the Koyali refinery has to be stopped; and

(d) if so, how Government would meet the demand for petrol and petroleum products?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH-NAWAZ KHAN): (a) No, Sir.

(b) to (d). Do not arise.

**"Enquiry into the working of Jaipur Udyog Ltd."**

9366. SHRI C. K. CHANDRAPPAN:  
SHRI D. K. PANDA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Company Law Board made enquiry into the working of Jaipur Udyog Limited as well as other companies under the present management in the name of Alok Udyog Group;

(b) if so, the findings thereof; and

(c) what action the Company Law Board has taken to protect the in-

dustries run by this group and the interest of the employees working there?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) Inspection of the books of account and other documents of Jaipur Udyog Limited and 74 other companies belonging to the Dalmia-Jain Group was taken up under section 209 (4) of the Companies Act, 1956.

(b) The inspections have disclosed features that *prima facie* suggest contraventions of the Companies Act, 1956 or irregular company practices for which the explanations of the concerned companies have been called for. The inspection reports present the views of the Inspecting Officer, and until the explanation of the company is obtained on the various irregularities as pointed out by the Inspecting Officer, a decision cannot be taken.

(c) Reports of inspection have been received in 69 cases, out of which instructions have been issued to field officers in 62 cases. An order under section 237(b) for investigation into the affairs of Ashoka Marketing Company Limited has also been issued.

**Irrigation facilities in Gujarat**

9367. SHRI VEKARIA:  
SHRI ARVIND M. PATEL:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Gujarat is the most backward State in respect of irrigation facilities; and

(b) if so, what steps Government are considering to take to improve the irrigation facilities in that State?